### CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

JUNE New Delhi, dated this the

Hon ble Mr. S.R. Adige, Vice Chairman (A) Hon ble Mrs. Lakshmi Swaminathan, Member (J) 

(1) <u>0.A. No. 2121 of 1997</u>

#### 5/Shri

- 1. Sant Parshad, 1. Sant Parshad, S/o Shri Ram Naresh, R/o B-168, Jawala Puri, Nangloi Delhi-41.
  - 2. Yam Bahadur, S/o Shri Bhim Bahadur, R/o H. No. 19/311, Trilok Puri, Delhi-110091.
  - 3. Rajesh Pandey, S/o Dina Nath Pandey, 332. Shiv Mandir, Daya Basti continuous, N. Block, Delhi.
  - 4- Ram Partap Singh, S/o Satya Dev Singh, D-149, Okhla Ind. Estate, New Delhi.
    - 5. S.N. Shukla, S/o Lakhan Sukla, F-87, Punjabi Bagh, Baljeet Nagar, New Delhi.
    - Kave Deem,
       S/o Medar Singh,
       H.No. 26, Papankul,
       Sector-I, Delhi-45.
    - 7. Mahprali, S/o Shri Mohammed Ali 6-57, New Seemapuri. : Shahdara, Delhi.
  - 8. Sudhir Kumar, S/o Shri Ram Swarup Rai, N. 11, B-70, Puran Chandruwal Water Work, Civil Lines, Delhi-54.
  - 9. Ram Avtar, S/o Shri Parmeshwar, Puran Chantr, H. No. 15/4, Civil Lines, Delhi.
  - 10. Duli Chand, S/o Shri Mata Din, R. F-31, Majamka Tila, Delhi-14.

- 11. Akhileshwar Prashad, S/o Shri Chandrna Prashad, Purani Chundrawal, H. No. N-71, B/5, Civil Lines, Delhi-54.
- 12. Hans Raj,
  S/o Shri Shyam Lal,
  J. 21, Majmika Tila,
  Delhi-54.
- 3. Raj Kumar,
  S/o Shri Puran Mal,
  A-275/6, Sonia Vihar,
  Delhi-94.
  - 14. Kailash Narain,S/o Shri Nathi Singh,H. No. 1508, Gali No. 10,Tri Nagar, Delhi-35.
  - 15. Ram Dass

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... Applicants

#### Versus

- Union of India through
  its Secretary,
  Ministry of Home Affairs,
  Dept. of Internal Security,
  North Block, New Delhi.
- 2. Director General, Home Guards & Civil Defence, Delhi Nishkam Sewa Bhawan, Raja Garden, New Delhi.
- Commandant General,
   Delhi Home Guard,
   Nishkam Sewa Bhawan,
   Raja Garden, New Delhi.
- Chief Secretary, National Capital Territory of Delhi 5, Shyam Nath Marg, Delhi.
- 5. Lt. Governor, Delhi Raj Niwas Marg, New Delhi.
- 6. Commissioner of Police, M.S.O. Building, Police Headquarters, I.T.O., New Delhi.

... Respondents

## (2) <u>0.A. No. 2773 of 1997</u>

Jai Bhagwan & 10 Others

... Applicants

Versus

Union of India & others

.. Respondents

## (3) O.A. No. 2772 of 1997

Pawan Kumar & 3 Others

... Applicants

Versus

Union of India & Others .. Respondents

(4) O.A. No. 2944 of 1997

Bhim Paswan & 8 Others ... Applicants

Versus

Union of India & Others ... Respondents

(5) <u>Q.A. No. 2568 of 1997</u>

Nirpat Lal & 7 others

... Applicants

Versus

Union of India & Others ... Respondents

(6) O.A. No. 2245 of 1997

Shiv Nandan & 8 Others ... Applicants

Versus

Union of India & Others

... Respondents

(7) O.A. No. 1442 of 1998

Bhashita Singh & 89 others

... Applicants

Versus

D.G., Home Guards, Delhi & Others ... Respondents

(8) O.A. No. 1337 of 1998

Jawaharlal & Ors.

... Applicants,

Versus

D.G. Home Guards, Delhi & Ors. ... Respondents

(9) <u>O.A. No. 1328 of 1998</u>

Kamla & 130 others

... Applicants

Versus

D.G., Home Guards, Delhi & Others ... Respondents

(10) <u>O.A. No. 1229 of 1998</u>

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Parmod Kumar & 7 Others

. Applicants

Versus

D.G., Home Guards, Delhi & Others ... Respondents

By Advocates: Shri Rishi Kesh for applicants - Shri Rishi der Pandita for respondents

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# HON BLE MR. S. R. ADIGE, VICE OH AT AT AN (A).

As all these cases involve common questions of law and fact, they are being disposed of by this common order.

- 2. Applicants, who belonged to Home Guards
  Organisation impugn the orders terminating their services
  and seek regularisation. They also seek salary as
  per scale of pay applicable to Govt. employees together
  with arrears.
- 3. We have heard applicants' counsel Shri Rishi Kesh and respondents' counsel Shri Rajinder Pandita.
- 4. Shri Pandita has invited our attention to the order of this very bench dated 5.4.99 in OA No.773/98 Shri Samay Singh & Ors. Vs. Govt. of NCT of Delhi & ors., wherein it has been noted that the question whether the Organisation persons belong to Home Guards an approach the Tribunal against their disengagement, was examined by the in OA No. 2323/98 Daya Nidhi Vs. Govt. of NCT of Delhi, and the Bench in its order dated 18.12.98 relying upon various earlier judyments had concluded that Home Guards could not claim reengagement or regularisation after their initial three year period of engagement was over, dismissed those DAs in limine, without even considering it necessary to issue notices to respondents. Against that order dated 18.12.98, CMP 44-45/99 was dismissed by the Delhi

High Court on 6.1.99.

- 5. As the initial 3 year period of applicants' engagement is admittedly over, we find ourselves unable to grant the reliefs prayed for in these DAS.
- 6. During hearing applicants' counsel

  Shri Rishi Kesh had urged that these DAs should
  be kept pending till the reference made to the

  Full Bench in DA No. 1753/97 I.S. Tomar & Ors. Vs.

  UDI & connected cases was decided.
- There are a catena of judgments which give detail reasons as to why no relief for regularisationcan be given to Home Guards after expiry of initial 3 year period of their engagement. One such judgment is dated 18.2.99 in 04 No.1929/98 Mohinder Kumar Jain Vs. Chief Secretary, Go vt. of NCT of Delhi. Even the Apex Court in Rameshwar Dass Sharma & Ors. Vs. State of Funjab & Ors (SLP(C) No.12465/90) held that a person in the Home Guards Organisation being employed on the basis of temporary need from time to time cannot ask for regularisation, and therefore such persons are not entitled to any relief from the courts. In the light of Delhi High Ourt's order dated 6.1.99 in C Mp No. 44-45/99(Sup ra) and the Apex Court's decision in Remeshwar Dass Shamma's case (supra), we are of the opinion that there is no need to keep these cases pending to await the decision in the Full Bench reference in I.S. Tomar's case(supra).

Learned applicants counsel Shri Rishi 8. Kesh has also invited our attention to the Delhi High Court order dated 19.11.98 in C UP No.5971/98 arising out of the interlocutory order passed by the Tribunal in DA No.1229/98 Pagnod Kumar Vs. Director General, Home Guards, and connected cases. In its order dated 19.11.98, the Dalhi High Court had recorded the submissions made by respondents! counsel Shri Rajinder Pandita who is also respondents! counsel in the present cases, that the respondents had a policy in the matter and had directed respondents to place the police in OA No.1229/98 and connected cases on the next date of hearing and disposed of Cup accordingly.

Shri Rishi Kesh has urged that respondents should be directed to produce a copy of that policy, and then OAs should be kept pending for consideration in the light of that policy.

On the other hand Shri Rajinder Pandita has stated that the existing policy in regard to Home Guards is what is contained in their reply to the O As, namely that the Home Guards Organisation is a purely voluntary Organisation and Home Guards are called up for duties as and when required, and in fact as per Go vt; policy Home Guards are not to be retained for long periods. He has urged that Daya Nidhi's case (supra) as well as numerious other cases filed by Home Guards have all been disposed of on the basis of that policy.

In view of the facts, circumstances and judicial pronouncements noticed above, and without prejudice to the liberty available to applicants to



represent to respondents in case there is any change in policy, we find ourselves unable to grant the relief prayed for by applicants.

- 12. These 10 Das are dismissed. No costs.
- 13. Let a copy of this order be placed on each of the aforementioned case records.

( MRS. LAKSHI SWAMINATHAN )
MEMBER(J)

( S.R. ADIGE )
VICE OHAIRMAN (A).

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Robula Deno

Court Officer

Central Administrative Tribunal

From Administrative Tribunal

Faridkot House,

Copernious Marg.